

consultations on the situation in Afghanistan, including in trilateral format with the Government of Afghanistan.

(d) Government is closely monitoring the evolving situation in Afghanistan and is in touch with various stakeholders, including the Government of Afghanistan, and other regional and international partners, to keep pace with developments pertaining to Afghanistan. India is also part of various international efforts for peace and stability in Afghanistan. Government will continue to take all necessary measures to safeguard India's interests in Afghanistan.

Killing of minor son of LTTE Chief

1890. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the pictures and report on the alleged cold-blooded killing of LTTE Chief V. Prabhakaran's minor son by the Sri Lankan army;

(b) if so, the details thereof and Government's reaction thereto;

(c) whether Government has taken any decision on the stand to be taken when Sri Lanka's human rights situation comes up for appraisal before the next session of the United Nations Human Rights Council (UNHRC); and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (d) Government has noted the recent tragic pictures put out by Channel 4.

Government has conveyed to the Government of Sri Lanka on a number of occasions, the need for independent and credible investigations to be conducted in respect of allegations of human rights violations and incidents involving loss of civilian life. This was reiterated at the Universal Periodic Review of Sri Lanka at the United Nations Human Rights Council (UNHRC) in Geneva in November, 2012.

As regards the draft resolution on Sri Lanka during the ongoing United Nations Human Rights Council (UNHRC) meeting in Geneva, Government's decision will

depend on the substance of the final text tabled in the UNHRC. However, Government will be guided by its consistent position to support proposals that seek to advance the achievement of a future for the Tamil community in Sri Lanka that is marked by equality, dignity, justice and self-respect.

Problem of intruders from Bangladesh

1891. SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI MANSUKH L. MANDAVIYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the action taken by Government as on date, on the fact that Bangladesh Authorities are very reluctant to accept Bangladeshi intruders captured by our Police and our Police Department also can not put them again into jail as they have already finished their term in jail; and

(b) whether Ministry is approaching Ministry of Home Affairs and the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) and (b) There is an established procedure to repatriate Bangladesh nationals who have completed their terms in various Jails in India. Bangladesh nationals detained in India, upon verification of nationality and completion of their sentence, are repatriated in coordination with the concerned authorities in the Union Government and the concerned State Governments.

Government from time to time, including during the 2nd meeting of the India-Bangladesh Joint Consultative Commission co-chaired by External Affairs Minister, held in Dhaka on 16 February, has been emphasizing upon the Government of Bangladesh the need for expeditious verification of nationality of the individuals detained in India.

Opposition to Indian membership of NSG

1892. SHRI H.K. DUA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Turkey is opposing India's membership of the Nuclear Suppliers Group (NSG);

(b) if so, the grounds on which Turkey is opposing India's entry into NSG;